



# The Orissa Gazette

## EXTRAORDINARY

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CUTTACK, MONDAY, SEPTEMBER 14, 1942.

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HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

*The 14th September 1942.*

**No. 3139-C.**—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Cuttack in the jurisdiction of the Ersama police-station, except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences :

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 read with sub-section (2) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), the Governor of Orissa hereby orders the imposition of a collective fine of Rs. 5,000 on the inhabitants of the said villages except on the Muslim inhabitants thereof.

*Names of the villages.*

1. Hazipur.
2. Paida.
3. Gauda Sahi.
4. Siha.
5. Deuli.
6. Bhirang.
7. Nardia.
8. Tikarpada.
9. Jainabad.
10. Sorindpur.
11. Narsingpur.
12. Balarampur including Gauda Sahi.
13. Goda.

*The 14th September 1942.*

**No. 3140-C.**—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Cuttack in the jurisdiction of the Tirtol police-station, except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences :

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 read with sub-section (2) of section 3 of the Collective Fines Ordinance, 1912 (XX of 1942), the Governor of Orissa hereby orders the imposition of a collective fine of Rs. 3,500 on the inhabitants of the said villages except on the Muslim inhabitants thereof.

*Names of the villages.*

1. Sahaura.
2. Ainpur.
3. Ratanpur.
4. Barunapada.
5. Sanketpatna.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*